

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-121

IA-5384/2020

In

IB-761(ND)/2018

IN THE MATTER OF:

Ms. Sony Pictures Networks India Pvt. Ltd.

....OPERATIONAL CREDITOR

Vs.

M/s. Ortel Communication Ltd.

....CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 21.01.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC

: Mr. Bharat Singh, Adv. Mr. Suraj Kr. Singh Adv. Mr. Santosh Kumar Ray, (RP)

For the Respondent/CD

: Mr. Sanjay Bhatt, Mr. Sumit Nagpal & Mr. Rahul Mendiratta, Advs for the Respondent No.2 NSE

For the Intervener

:

ORDER

IA 5384/2020

The Respondents is Ms. Sony Pictures Networks India (P) Limited and Respondent No.2 is National Stock Exchange (NSC).

As seen from the Prayer clause, the relief is sought against Respondent No. 2 i.e., National Stock Exchange of India and no relief is sought against respondent No. 1. Therefore, the Respondent No. 1 is hereby deleted from the array of Respondents. The Counsel for the Applicant is directed to amend the Cause Title of the Application. Counsel for Respondent No. 2 is present and seeks time to file reply. At request, time is enlarged to file reply within three weeks. Thereafter, within one week, the counsel for the Applicant may file rejoinder, if any.

List the matter on 31.03.2021.

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)